

National Company Law Tribunal

Allahabad Bench

CP NO. 42/Ald/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 27.04.2017

NAME OF THE COMPANY: *Akshdeep Petrochem Pvt Ltd Vs Pashupati  
Casting Ltd*

SECTION OF THE COMPANIES ACT: U/S *270/273 of the companies Act 2013*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>Amit Shukla</i>	<i>Adv.</i>	<i>Petitioner</i>	<i>Amit Shukla</i>
<u>2.</u>				

Order dated 27.04.2017 CP NO 42/Ald/2017 Ms. Akshdeep Petrochem  
Pvt. Ltd. Vs. Pashupat casting Ltd.

Shri Amit Shukla represent for petitioner company he submits in response to the objection raised by the registry of this tribunal in its order dated 19.04.2017 about improper procedure of filing of present petition <sup>per the registry</sup> which as the procedures prescribed and referred to in the present petition stand substituted by relevant provision of I & B Code 2016. Therefore, the learned counsel seeks liberty to file fresh petition under I & B Code.

In the view of this submission present petition is allowed to be withdrawn for proper presentation under relevant procedure of I & B Code 2016 before appropriate forum.

Liberty is granted to petitioner counsel to claim refund of application fee as per rule.

Date-27.04.2017

*[Signature]*  
Shri H.P. Chaturvedi (Member Judicial)